

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-502
IB-14/ND/2024

IN THE MATTER OF:

Dr. Firdosh Rohintan Mahuwalla

Vs.

Cellugen Biotech Private Limited

.....Applicant

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 18.07.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Adv Aastha Mathur

For the Respondent :

ORDER

Ld. Counsel on behalf of Financial Creditor is present and sought further time to file the written submissions as directed vide order dated 07.06.2024. Last opportunity is being given to the Financial Creditor to file their written submissions and bring it on record within a period of 10 days. No one is present on behalf of Corporate Debtor and no written submissions are available on the e-portal. Ld. Counsel for the Corporate Debtor is also directed to file their written submissions within a period of 10 days, if they so desire. List this matter on **06.08.2024**.

Sd/-

(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-

(MAHENDRA KHANDELWAL)
MEMBER (J)